

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 128

IA(CA)/36(CH) 2023
COMP.APPL/259 (CH)2022
And
CP/5(CH)2022

IN THE MATTER OF:

Vivek Anand Ahuja

...

Petitioner

Versus

Jwala Foods & Seeds Pvt. Ltd.

...

Respondent

Under Section: 241(1), 242(4)
Rule 11 of NCLT

Order delivered on 19.04.2024

CORAM:

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in : Ms. Divya Sharma, Advocate.
IA No. 259/2022 and
Respondents No. 1 to
3 & 5

For the Respondent : None.

ORDER

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, at the request of learned counsel for the petitioner, this matter is adjourned to 10.05.2024.

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)